

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2645/2019

Thursday, this the 12th day of September 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Kavita d/o Sh. Satbir Singh
Aged about 30 years
Group C
r/o H.No.A-23, Village & PO Rani Khera
Opp. Booster Pump, Shani Bazar Road
Delhi

..Applicant

(Mr. K P Gupta, Advocate)

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary
Delhi Secretariat, IP Estate
New Delhi
2. Delhi Subordinate Services Selection Board (DSSSB)
FC-18, Institutional Area
Karkardooma, Delhi – 110 092
Through its Secretary
3. The Director of Education
Govt. of NCT of Delhi
Old Secretariat, Delhi

..Respondents

(Ms. Esha Majumdar, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

This is the second round of litigation for the applicant. Earlier, she filed O.A. No.812/2019 claiming certain reliefs. On the basis of directions issued therein, the respondents passed

order dated 22.07.2019. Though the applicant intends to challenge the said order, the same is not mentioned in the prayer portion of O.A. When that is pointed out to learned counsel for applicant, he sought permission of the Tribunal to withdraw the O.A. with liberty to file a fresh O.A.

2. Permission is accorded and the O.A. is accordingly dismissed as withdrawn, leaving it open to the applicant to file fresh O.A.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

September 12, 2019
/sunil/

